

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1085 OF 2018 IN
DFR NO. 2307 OF 2018

Dated: 13th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai
Mr. Gulabh Singh

Counsel for the Respondent(s) : -

ORDER

IA NO. 1085 OF 2018
(Appl. for *condonation* of delay)

Learned counsel, Mr. Aadil Singh Boparai, appearing for the Appellant, prays for two weeks' time to file better additional affidavit for explaining the delay in filing the Appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file better additional affidavit for explaining the delay in filing the Appeal, as requested.

List the matter on **28.08.2018**, at the request of the learned counsel appearing for the Appellant to file additional affidavit for explaining the delay in filing the Appeal.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member